

**Central Administrative Tribunal  
Principal Bench, New Delhi**  
\*\*\*

**OA No. 395/2016**

This the 01<sup>st</sup> day of February, 2016

**Hon'ble Shri Raj Vir Sharma, Member (J)  
Hon'ble Shri K.N. Shrivastava, Member (A)**

Shri R.C.Meena, S/o Shri Ram Jivan  
R/o E-3, MCD Flats, Bhamasha Market,  
Kamla Nagar,  
Delhi-110 007

... Applicant

(By Advocate: Applicant in person)

**Versus**

1. The Lt. Governor,  
Government of NCT of Delhi,  
Raj Niwas, Delhi  
Through its Principal Secretary
2. The Commissioner,  
South Delhi Municipal Corporation,  
9<sup>th</sup> Floor, Dr. S.P. Mukherjee Civic Centre,  
Jawaharlal Nehru Marg,  
New Delhi .....Respondents

**ORDER (ORAL)**

**By Mr. Raj Vir Sharma, M(J):**

The applicant, who is present in person, has filed this OA  
praying for following reliefs:-

- “a) To issue direction to the respondent to decide appeal of the applicant expeditiously in time bound manner.
- b) The Hon'ble Tribunal may pass any other order/direction as deemed fit and proper in the circumstances of the present case and in the interest of justice.”

2. After going through the OA, we deem it just and proper to direct the respondents to decide the appeal filed by the applicant expeditiously. Ordered accordingly.

3. With the aforesaid observation and direction, the OA is disposed of at the admission stage itself.

**(K.N.Shrivastava)**  
**Member(A)**

**(Raj Vir Sharma)**  
**Member(J)**

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